

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E" NEW DELHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER**

आ.अ.सं./I.T.A No.1906/Del/2019

निर्धारणवर्ष/Assessment Year: 2015-16

Manish Garg, 160, Vaishali, Pitampura, New Delhi.	बनाम Vs.	ITO Ward 40(1), Delhi.
PAN No. AAOPG3605M		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	None
राजस्वकीओरसे /Revenue by	Shri Jeetendra Chand, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	30.08.2022
उद्घोषणाकीतारीख/Pronouncement on	30.08.2022

आदेश /O R D E R

PER C.N. PRASAD, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-14, New Delhi dated 07.02.2019 for AY 2015-16.

2. Ld. Counsel for Assessee filed letter on 16.05.2022 seeking permission to withdraw the appeal as the matter in issue has been settled in Vivad se Vishwas Scheme, 2020 and Form no. 5 has already been issued accepting the declaration filed by the assessee for full and final settlement of tax arrears. Copy of Form No. 5 dated 25.11.2021 is placed on record.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 30/08/2022

Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

Dated: 30/08/2022

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard
file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi